

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong the 28th May, 2020.

No. LJ(B). 53/93/Pt/26— In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint the following Officer as Executive Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and until further orders:

Sl. No	<u>NAME OF OFFICER(S):</u>	<u>DESIGNATION & OFFICE</u>	<u>CONTACT NO:</u>
1.	SHRI.K.E.KHONGJOH	A.E. O/o the E.E., PWD (Rds) NH, Shillong, Bye Pass Division, Shillong	9436312255



(L.K. Swett)

Under Secretary to the Government of Meghalaya,
Law (B) Department.

Memo. No. LJ(B). 53/93/Pt/26-A

Dated Shillong the 28th May, 2020

Copy forwarded to:-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The Additional Deputy Commissioner, East Khasi Hills District, Shillong with reference to letter No.Dev.35(II)11/HEALTH/2013/Pt.IV/240 Dtd. 26st May, 2020.
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By orders, etc.



(L.K. Swett)

Under Secretary to the Government of Meghalaya,
Law (B) Department.